

Name of the Corporate Debtor	Rajesh Business and Leisure Hotels Private Limited	Date of commencement of CIRP	20th April 2022	List of creditors as on:	9th Feb 2023
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List of Operational creditors (Government Dues)

Sl No	Details of claimant	Details of Claim received		Details of claims admitted						Amount in Rs				
		Date of receipt	Amount Claimed	Amt of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether Related Party?	% Voting Share in CoC, if applicable	Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any
1	Professional Tax Department, Government of Maharashtra	13-05-2022	7,60,687	7,60,687	Operational	-	-	No	-	-	-	-	-	-
2	Asst Commissioner of Customs, EPCG Monitoring Cell (Note – 2)	30-06-2022	31,67,59,912	13,66,45,169	Operational	-	-	No	-	-	-	18,01,14,743	-	-
3	Shri Sanjay Raghunath Beldar, Assistant Assessor & Collector, S Ward, BrihanMumbai Municipal Corporation – (Note 3)	25-07-2022	42,54,38,381	1	Operational	-	-	No	-	42,54,38,380	-	-	-	-
4	Maharashtra State Electricity Distribution Company Ltd	08-08-2022	1,31,10,100	1,31,10,100	Operational	-	-	No	-	-	-	-	-	-
5	Department of sales tax, Government of Maharashtra Mumbai	29-09-2022	49,555	49,555	Operational	-	-	No	-	-	-	-	-	-
			75,61,18,635	15,05,65,512						42,54,38,380		18,01,14,743		

Notes:

- 1) The list of claims by Statutory Authorities (Government dues) is as per Form B received till 9 Feb 2023
- 2) Claim is received on account of non-fulfilment of the export obligations by the Corporate Debtor based on which subsidized imports were made by the Company under EPCG scheme. The amount for which BGs have been provided on behalf of the CD has been deducted from admitted claim amount.
- 3) Corporate Debtor has filed a complaint before the Operational creditor challenging the capital value on which Property tax has been computed. The creditor, in its claim has also highlighted this complaint under "disputes" section. Pending resolution of the dispute, the claim has been treated as contingent and admitted at a notional amount of Re 1/-
- 4) The claims admitted are based upon a verification of proof of claims and are subject to revision/ substantiation/ modification on the basis of any additional information/evidence/clarification/ revised claim being received from the respective creditors.